

National Company Law Tribunal

Allahabad Bench

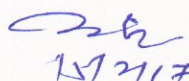
CP NO.41/2016

CA NO 16/2016

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 15.02.2017**

NAME OF THE COMPANY: Paramount Aromachem Private Limited

SECTION OF THE COMPANIES ACT: u/s 391 to 394 of Companies Act,1956

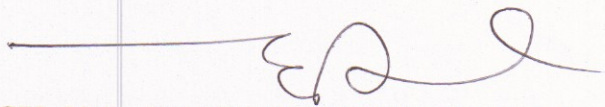
<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	M.K. Gargi	DL AND	DL AND RD (NRS)	 15/2/17
<u>2.</u>				

Order dated 15.02.2017

CP No.41/2016 CA No.16/2016 Paramount Aromachem Private
Limited

The present case is received from the Hon'ble High Court of Allahabad transferred under Section 434 (1) of the Companies Act, 2013. Today, there is no representation from company petitioner. The Official Liquidator represents the Central Government/office of the Regional Director, Northern Region. He seeks time for filing report/affidavit of the RD. Since the present matter is listed today as transferred case. The Registry of this Bench is directed to issue a fresh notice to the concerned parties.

The matter to be listed on 02.03.2017.


SH. H.P. CHATURVEDI (Judicial Member)

Dated 15.02.2017